

IN THE COURT OF THE JUDICIAL MAGISTRATE NO.II, MADURAI.

Present: Thiru.M. Padmanaban, B.A.,B.L,

Judicial Magistrate No.II, Madurai.

Dated this the 26th May 2020

Cr.M.P.No.1443/2020

Sundra pandi @ Sundara pandian, S/o. Murugan.

....Accused.

// Versus //

State through the Inspector of Police,
Karuppayurani PS. Cr. No.277/2020,
Offence U/s 379,188,271, IPC. 3 of Epidemic Diseases Act.

.....Complainant.

Date of Remand:08.05.2020.

This bail petition is coming before me on this day in the presence of Thiru. Selvaganesan, Advocate for the accused and A.P.P. for the prosecution this Court passed the following:

ORDER

Heard. Perused. Petition seeking for release the Petitioner/accused on bail.

The Petitioner/Accused was prosecuted for an offence u/s.379,188,271, IPC. 3 of Epidemic Diseases Act.

Notice given to A.P.P. & Police. On perusal of records and reply it is seen that, the prosecution has strongly objected for the release of the Petitioner/Accused on bail. The Petitioner having previous cases. The Petitioner /Accused is repeated by committing fimilar offences.

Due to gravity of offence, stage of investigation and period of judicial custody, this court is declined to grant him on bail. Hence the petition is DISMISSED.

Pronounced by me in Open Court on this day of 26.05.2020.

Judicial Magistrate No.II,
Madurai.

IN THE COURT OF THE JUDICIAL MAGISTRATE NO.II, MADURAI.

Present: Thiru.M. Padmanaban, B.A.,B.L,

Judicial Magistrate No.II, Madurai.

Dated this the 26th May 2020

Cr.M.P.No.1444/2020

Sundra pandi @ Sundara pandian, S/o. Murugan.

....Accused.

// Versus //

State through the Inspector of Police,
Karuppayurani PS. Cr. No.261/2020,
Offence U/s 379,188,271, IPC. 3 of Epidemic Diseases Act.

.....Complainant.

Date of Remand:08.05.2020.

This bail petition is coming before me on this day in the presence of Thiru. Selvaganesan, Advocate for the accused and A.P.P. for the prosecution this Court passed the following:

ORDER

Heard. Perused. Petition seeking for release the Petitioner/accused on bail.

The Petitioner/Accused was prosecuted for an offence u/s.379,188,271, IPC. 3 of Epidemic Diseases Act.

Notice given to A.P.P. & Police. On perusal of records and reply it is seen that, the prosecution has strongly objected for the release of the Petitioner/Accused on bail. The Petitioner having previous cases. The Petitioner /Accused is repeated by committing fimilar offences.

Due to gravity of offence, stage of investigation and period of judicial custody, this court is declined to grant him on bail. Hence the petition is DISMISSED.

Pronounced by me in Open Court on this day of 26.05.2020.

Judicial Magistrate No.II,
Madurai.

IN THE COURT OF THE JUDICIAL MAGISTRATE NO.II, MADURAI.

Present: Thiru.M. Padmanaban, B.A.,B.L,

Judicial Magistrate No.II, Madurai.

Dated this the 19th May 2020

Cr.M.P.No.1435/2020

Saravanan @ Saravanakumar, S/o. Kasipandi.

....Accused.

// Versus //

State through the Inspector of Police,
Mathichiyam (L&O) PS. Cr. No.864/2020,
Offence U/s 147,148,294(b),323,324,506(2) IPC.

.....Complainant.

Date of Remand:10.05.2020.

This bail petition is coming before me on this day in the presence of Thiru. Jacksondurai, Advocate for the accused and A.P.P. for the prosecution this Court passed the following:

ORDER

Heard. Perused. Petition seeking for release the Petitioner/accused on bail. The Petitioner/Accused was prosecuted for an offence u/s.147,148,294(b),323,324,506(2) IPC.

Notice given to A.P.P. & Police. On perusal of records and reply it is seen that, the prosecution has strongly objected for the release of the Petitioner/Accused on bail. The Petitioner having previous cases. The Petitioner /Accused is repeated by committing fimilar offences.

Due to gravity of offence, stage of investigation and period of judicial custody, this court is declined to grant him on bail. Hence the petition is DISMISSED.

Pronounced by me in Open Court on this day of 19.05.2020.

Judicial Magistrate No.II,
Madurai.